

Minutes of the meeting of the SCMS Sub Committee held in the Chamber of the Principal District & Sessions Judge on 29.08.17

A meeting of the SCMS Sub Committee has been convened on 29.08.2017 at 04.30 P.M. in the chamber of the undersigned for discussion regarding effective integration of State Court Management Systems, in the light of the letter received vide no. 01-24/2017/SCMS Committee, dt. 13.01.17, which was attended by the following members :

1. Pr. District & Sessions Judge, Hazaribag, the undersigned.
2. The Deputy Commissioner., Hazaribag represented by the D.D.C.
3. The Superintendent of Police, Hazaribag
4. The Chief Judicial Magistrate, Hazaribag represented by the A.C.J.M.
5. The Registrar, Civil Courts, Hazaribag
6. The Government Pleader, Hazaribag
7. The Public Prosecutor, Hazaribag

The following matters were discussed in the meeting:-

- 1 Discussion regarding cases, which are more than 10 years old with reason for delay.
- 2 Discussion regarding cases, which are between 5 years to 10 years old with reason for delay.
- 3 Discussion regarding cases, which are pending for evidence of doctors.
- 4 Discussion regarding cases, which are pending for evidence of I.O. or other Police Officials.
- 5 Discussion regarding civil cases, in which State is Party.
- 6 Discussion regarding oldest Civil Cases pending in the court.
- 7 To constitute a **District Level Cell** consisting of sufficient no. of police officials, APPs etc, to work as a **Nodal Agency** for ensuring the timely appearance of the accused, witnesses, official witnesses and execution of the summons and warrants of the trial courts.

Reports have been received from the offices of the Deputy Commissioner and the Suptd. of Police, Hazaribag, regarding compliance of the earlier meeting. The representative of the Deputy Commissioner placed the copy of the minutes of the meeting held on 29.06.17, 25.07.17 and 22.08.17, in the Chairmanship of the Deputy Commissioner with the officials of the police department as well as the prosecution officers. The initiative taken by the Deputy Commissioner, Hazaribag regarding early disposal of cases, seems to be satisfactory. Also perused the report received from the office of the Suptd. of Police, Hazaribag. It appears that from January 2017 to 20.08.2017, 360 complaint cases were registered, which were sent U/s 156/3 for its registration.

In the meeting, while discussion **Agenda no. 1 & 2**, it is put forth by the Pr. District & Sessions Judge to impose special attention towards the old cases specially which are more than 10 years old. It is also suggested by him to produce the material witnesses of the cases like informant, I.O., Doctors because in absence of material witnesses and their affirmation towards the occurrence the case did not stands and the time of the court will waste.

Further, while discussing **Agenda No. 3**, a list of 71 cases, pending in different courts for evidence of Doctors, have been handed over to the Civil Surgeon, Hazaribag, to look into the matter and ensure appearance of concerned Doctors in the relevant cases.

During discussion of the the matter mentioned in **Agenda No. 4**, a list of 143 cases pending for evidence of I.O.s and other police witnesses, pending in different courts have been placed before the S.P., Hazaribag with a request to direct the concerned to ensure the appearance of witnesses in relevant cases in the court concerned.

The S. P., Hazaribag, informed that he is trying his best for appearance of Police witnesses in different cases but he faces problem in producing the Police witnesses, who have transferred to other districts. The S.P. informs that in those cases, where the Police officers have been transferred to other districts, he will request the S.P. of the concerned district to direct the concern Police officials to appear before the court for adducing evidence. The representative of the C.J.M. asked him to at least send a copy of such information to the court concerned also.

A list of 536 cases, in which State is one of the party has been handed over to the G. P. and it is impressed by the Chairman to expedite the cases which are pending for payment of decretal amount. It is put forth by the CJM I/c that in old execution cases, delay is observed in making payment on behalf of the State. The G. P. informed that due to lack of allotment, there is delay in making payment on behalf of the state. He will make endeavour to get fund for payment in execution cases.

Further, a list containing names of Police officials, has been provided by the office of the S.P., Hazaribag, for constitution of District Level Nodal Agency for ensuring the timely appearance of the accused, witnesses, official witnesses and execution of the summons and warrants of the trial courts. No list has been received from the office of the Deputy Commissioner, Hazaribag, containing names P.P. and A.P.Ps for constitution of the above committee. The D.D.C. (representative of the D.C., Hazaribag) assured that he will look into matter and P.P. assured that by tomorrow he will handover list of Addl. P.P. & P.P. of District for constitution of District level Nodal Agency.

The meeting ended with a vote of thanks extended by the Pr. District & Sessions Judge.

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29/12/15

Principal District & Sessions Judge,
Hazaribag.